

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Hearing
Counter 65th.
copy sent
(Referred to not
65th.)

is adjourned to 13th October for final disposal. However, liberty is granted to the Respondents to disburse the applicant if they so decide.

[Signature]
Vice-chairman

Order dated 13.10.04

Mr. Ashok Mohanty is on accommodation.
Call this matter on 5th Nov., 04

[Signature]
Vice-chairman

Order dated 5.11.04

For Hearing / Final disposal.

Neither the applicant nor the learned Counsel appearing on his behalf present when called. However, Shri Ashok Mohanty, learned Senior Counsel appearing on behalf of the Respondent/K.V.S. was present and heard.

The issues raised in this O.A. have already been answered by this Tribunal in O.A. bearing Nos. 84, 151, 155, 169, 170, 172, 173, 174 and 175 of 2003 vide our order dated 23.5.2003 and ~~it~~ it is in this background, while directing issuance of notice to Respondents, vide order dated 28.4.03, it was indicated that the outcome of this O.A. would depend upon the final disposal of those batch of OAs referred to above. As those batch of cases have been disposed of by upholding the validity of the

Or. Dt. 8.2.04

Or. Dt. 13.2.04

For hearing / final disposal.

Or. Dt. 5.11.04

Copy of order prepared for Counsel for both side.

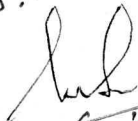
[Signature]
SO (5)

12/11

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

guidelines/ruling issued by
the Respondents Department,
the prayer made by the applicant
in this O.A. cannot be acceded
to. In the result, the O.A. is
dismissed. No costs.


Vice-Chairman